

RC

None for applicant.

Respondent's counsel prays for time to file counter.
 As sufficient opportunities have been given, list
 before the Bench for further directions on 26.3.92.

fm
20.2.92.NVK & AVH

None for applicant
 C Cherian

(1) We have passed to-day an order in DA 220/91
 listing 9 of the 36 cases at 51.30.1 to 36 in to-day's
 cause list for final hearing on 30.3.92. The other cases
 mentioned in the cause list are not ripe for hearing.
 It is not necessary to hear them together until the
 pleadings are complete. The Registry is directed to list
 those cases separately as and when pleadings are completed.

Respondents are directed to file reply within
 3 weeks with copy to the applicant who may file rejoinder,
 if any, within 1 week thereafter. List before Registrar
 on 28.4.92.

*U**R*
VII

NVK

10.3.92

RC

None appears for the applicants.

Respondents represented through counsel.

Rejoinder has been filed. As pleadings are complete
 list the case for final hearing before the Bench on 27.5.92.

YB
20.4.92.

Rejoinder filed
 16.4.92
 on
21.4.92
 Rejoinder filed
 16.4.92
 on
21.4.92
 Add'l. Argument
 note by App't
 in 15-5-92
70

-6-

27.5.92
(14)

Mr. CP Mehta
Mr. MC Cherian

The learned counsel for the
respondent seek some time to
file argument note.
List for final hearing on

26.6.92

✓
Smt

(AVH)

(SPM)

27.5.92

26.6.92 Mr. CP Mehta
(14) Mr. P.A. Rayas

Heard.

for orders to 13.7.92

(AVH)

✓
Smt
(SPM)

26-6-92

SPM/AVH

13.7.92

Orders pronounced in open court

✓
Smt
13.7.92

F.O. issued
and file
closed.

23/7/92